

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following two messages received from the Secretary of Rajya Sabha:

(i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 22nd November, 1956, agreed without any amendment to the Union Territories (Laws) Amendment Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 15th November, 1956."

(ii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 22nd November, 1956, agreed without any amendment to the Manipur (Village Authorities in Hill Areas) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 14th November, 1956."

BUSINESS ADVISORY COMMITTEE

FORTY-THIRD REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move:

"That this House agrees with the Forty-third Report of the Business Advisory Committee presented to the House on the 23rd November, 1956".

Mr. Speaker: The question is:

"That this House agrees with the Forty-third Report of the Business Advisory Committee presented to the House on the 23rd November, 1956."

The motion was adopted.

PAPER LAID ON THE TABLE

STATEMENT RE. ROAD TRANSPORT CORPORATIONS (AMENDMENT) ORDINANCE

The Deputy Minister of Railways and Transport (Shri Shah Nawaz Khan): On behalf of Shri Lal Bahadur Shastri, I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Road Transport Corporations (Amendment) Ordinance, 1956, (No. 8 of 1956) as required under Rule 89 (1) of the Rules of Procedure and Conduct of Business in Lok Sabha. [See Appendix II, annexure No. 8.]

FARIDABAD DEVELOPMENT CORPORATION BILL—contd.

Mr. Speaker: The House will now take up the further consideration of the following motion moved by Shri J. K. Bhonsle on the 23rd November, 1956;

"That the Bill to provide for the establishment and regulation of a trading Corporation for the purpose of carrying on and promoting trade and industry in the town of Faridabad, assisting in the rehabilitation of displaced persons settled therein and for matters connected therewith, be taken into consideration."

पंडित ठाकुर दास भागवत : (गुडगांव) :
जनाब स्पीकर साहब, फरीदाबाद डेवेलप-
मेंट कारपोरेशन (विकास निगम) के बारे में
मैं ने कुछ बातें बन्द रोज पहले अर्ज की
थीं। मैं ने उस वक्त अर्ज किया था कि मुझे
दो चार बातें और कहनी हैं। इस सिलसिले
में मैं उन अशखास (लोगों) का कुछ थोड़ा
सा जिक्र कर चुका हूँ, जो कि बोर्ड के एम्प्लो-
ईज (कर्मचारी) हैं। मैं निहायत अदब से
अर्ज करना चाहता हूँ कि ऐसे मामले में जब
कभी कोई कारपोरेशन बनती है या कोई
नई संस्था बजूद (अस्तित्व) में आती है,
तो उससे मुतालिक बिल में आम तौर पर
यह लिखा होता है कि जो पहले के मुलाज-